

# THE CONTEMPT OF COURTS (AMENDMENT) ACT, 2006

No. 6 OF 2006

[17th March, 2006.]

## An Act further to amend the Contempt of Courts Act, 1971.

BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Contempt of Courts (Amendment) Act, 2006.

Short title.

2. In the Contempt of Courts Act, 1971, for section 13, the following section shall be substituted, namely:—

Substitution of new section for section 13.

“13. Notwithstanding anything contained in any law for the time being in force,—

Contempts not punishable in certain cases.

(a) no court shall impose a sentence under this Act for a contempt of court unless it is satisfied that the contempt is of such a nature that it substantially interferes, or tends substantially to interfere with the due course of justice;

(b) the court may permit, in any proceeding for contempt of court, justification by truth as a valid defence if it is satisfied that it is in public interest and the request for invoking the said defence is *bona fide*.”